

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

201. C.P.(IB)/603(MB)2021

**IN THE MATTER OF**

UNION ROADWAYS LIMITED

... Petitioner

Vs

ICE STEEL 1 PRIVATE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 09.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Vinita Melvin (PH)

For the Respondent: Adv. Utsav Maurya (PH)

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**ORDER**

Ld. Counsel for the Petitioner has tendered the written submissions along with the compilation of judgments in Court. Ld. Counsel for the Respondent yet again prays for adjournment. In the interest of justice, one last opportunity is granted to the Respondent to file the submissions. Let the written submissions be filed before the next date of hearing, by serving an advance copy to the Counsel for the Applicant. Adjourned to **14.05.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/